

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3818

ANSWERED ON:19.12.2006

RECOMMENDATION OF ASHOK PRADHAN AND UMESH SEHGAL COMMITTEE

Singh Shri Rajiv Ranjan (Lalan);Suman Shri Ramji Lal

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) Whether the Government had set up the Umesh Sehgal Committee and the Ashok Pradhan Committee in the past months to give suggestions for the development of Delhi ;
- (b) If so, the dates on which these Committees were set up and the responsibilities entrusted to them ;
- (c) Whether the Government has received the reports of both the Committees ;
- (d) If so, the details of recommendations made therein; and
- (e) The action taken/proposed to be taken by the Government to implement the recommendations

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a)&(b) : The Government on 26th April, 2006 set up the Omesh Saigal Committee on restructuring of Municipal Corporation of Delhi and the Ashok Pradhan Committee on multiplicity of institutions dealing with development issues in Delhi.

The terms of reference of the Omesh Saigal Committee are as follows:

- (i) to study the two previous reports, namely, the report of the Balakrishnan Committee and the report of the Virendra Prakash Committee on the issue of restructuring of Municipal Corporation of Delhi, in the context of the current situation.
- (ii) to study the comparative advantages of having one Corporation for the whole of Delhi vis-à-vis a number of smaller Corporations from the point of view of providing civic services efficiently.
- (iii) to examine the financial and administrative viability, the distribution of the existing staff and the areas that can be included in the smaller Corporations.
- (iv) to suggest an appropriate model for restructuring of Municipal Corporation of Delhi, considering all the aforesaid aspects; and
- (v) to suggest changes that are required in the existing laws to bring about the restructuring.

The terms of reference of the Ashok Pradhan Committee are as under:

- (i) to identify authorities/agencies, which are discharging various functions in relation to urban development and civic amenities in National Capital Territory of Delhi;
- (ii) to determine their respective roles, responsibilities, inter-relationships and existing arrangements for coordination (institutionalized or otherwise);
- (iii) the contribution of these agencies in promoting well-planning of the national capital; the level of effectiveness in addressing the issues of urban growth; the bottlenecks in dealing with urban development issues (legal, institutional and procedural) and how coordination and effectiveness can be improved;
- (iv) is the existing arrangement of multiplicity of authorities essential to run the affairs of Delhi as the National Capital Territory of Delhi; and
- (v) if not, to identify alternative mechanism that could be adopted and how such alternative mechanism can be established.

(c)&(e): Yes, Sir. The main recommendations made by the Omesh Saigal Committee and the Ashok Pradhan Committee are given in the Annexure. The recommendation of the two Committees are under examination.